

NATIONAL COMPANY LAW APPELLATE TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Ins) No. 334 of 2021

IN THE MATTER OF:

Sun Pharmaceutical Industries & Anr.

Appellants

Vs.

Sumit Binani & Anr.

....Respondents

Present:

For Appellants: Mr. Shyam Kumar, Advocate

**For Respondents: Mr. Siddhartha Sharma and Arjun Asthana,
Advocates for R-1**

Mr. Sumit Binani, Liquidator

**Mr. Sanjay Kapur, Mr. V.M. Kannan, Mr. Arjun
Bhatia, Advocates for R-2/SBI.**

Mr. Jishnu Chowdhury for RP, R1.

O R D E R

(Virtual Mode)

25.05.2021: Ld. Counsel for the Appellant submits that the Appeal is at admission stage and no date has been fixed. The matter may be fixed for admission.

He further submits that after passing of the impugned order there is some communications, he wants to place the same on record.

He is permitted to file the application alongwith documents and also directed to provide the copy of the same to the Respondent Counsels.

Let the matter be fixed 'for admission (fresh case)' on **01st June, 2021.**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

SC/md.